ITEM NO.101 COURT NO.6 SECTION IX

SUPREME COURT OF INDIA

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 432 OF 2004

GREATER BOMBAY COOP. BANK LTD.

Appellant (s)

VERSUS

M/S. UNITED YARN TEX PVT. LTD.& ORS.

Respondent(s)

(With appln(s) for intervention, impleadment and prayer for interim relief and office

report)

WITH

- C.A. NO.434/2004 (With prayer for interim relief)
- C.A. NO.433/2004 (With prayer for interim relief)
- C.A. NO. 436/2004 (With appln.(s) for permission to file addl. documents and with

office report)

- SLP(C) NO. 15651-15652/2005 (With office report)
- SLP(C) NO. 5592/2004 (With appln.(s) for permission to submit additional document
- (s) and with prayer for interim relief and office report)
- SLP(C) NO.5598/2004 (With appln.(s) for directions and with prayer for interim relief)
- SLP(C) NO. 5890/2004 (With appln.(s) for directions and with prayer for interim

relief)

- C.A. NO. 36/2006 (With office report)
- C.A. NO. 37/2006 (With office report)
- C.A. NO. 38/2006 (With office report)
- C.A. NO. 916/2006 (With office report)
- C.A. NO. 2819/2006

C.A. NO. 2820/2006

C.A. NO. 2821/2006

C.A. NO. 2822/2006

SLP(C) NO. 25246-25247/2005 (With appln.(s) for modification of Court's order and

with prayer for interim relief and office report)

C.A. NO.6069/2005 (With appln.(s) for impleadment and prayer for interim relief and office report)

C.A. NO. 6077/2005 (With prayer for interim relief and office report)

SLP(CRL.) NO.2071/2006 (With appln.(s) for c/delay in filing SLP, ad-interim ex-parte stay and office report)

W.P.(C) NO. 182/2006 (With appln.(s) for directions, impleadment, deletion of the

name of respondent and office report)

Date: 18/04/2007 This Appeal was called on for hearing today.

2

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Appellant(s) Mr. Siddhartha Chowdhury, Adv.

M/s. Lawyer's Knit & Co., Adv

CA 916/06 & 6077/05 Mr. Raghavendra S. Srivatsa, Adv.

Mr. Abhijat P. Medh, Adv.

Mr. K.N. Manjunath, Adv.

Mrs. D. Bharathi Reddy, Adv.

WP(C) 182/2006 Mr. A.M. Pattiyani, Adv.

Ms. Manju A. Pattiyani, Adv.

Mr. Ashwani Bhardwaj, Adv.

For Respondent(s)

Mr. Bhargava V. Desai, Adv.

Mr. M.J. Paul, Adv

CA 2819/06 & 2822/06 Mr. Shekhar Naphade, Sr. Adv.

Mr. Satish Srivastava, Adv.

Ms. Shweta Gupta, Adv.

Mr. Balraj Dewan, Adv

Mr. D. Mahesh Babu, Adv

Mr. E.C. Agrawala, Adv.

CA 432/2004 & IA 8

Mr. H.S. Parihar, Adv

Mr. Kuldeep Parihar, Adv.

Mrs. Indu Malhotra, Adv.

Mrs. Asha G. Nair, Adv.

Mrs. B. Rajesh, Adv.

Mr. Rakesh K. Sharma, Adv.

Mrs. Manik Karanjawala, Adv.

Mr. Praveen Swarup, Adv.

CA 436/2004

Mr. Bhimrao N. Naik, Adv.

3

Mr. Shivaji M. Jadhav, Adv.

CA 436/04, R-2 in

SLP(C) 5598/04,

SLP(C) 5592/04

Mr. S.V. Deshpande, Adv.

Mr. Amit Yadav, Adv.

Mr. Jay Savla, Adv.

Mr. Sanjay V. Kharde, Adv.

Ms. Chandan Ramamurthi, Adv.

SLP(C) 5592/2005

Mr. Aniruddha P. Mayee, Adv.

Mr. T. Raja, Adv.

Mr. Sunil Kumar Verma, Adv.

Mr. T.V. Ratnam, Adv.

CA 36/2006 Mr. K. Maruthi Rao, Adv.

Ms. K. Radha, Adv.

Mrs. Anjani Aiyagari, Adv.

SLP(C) 2071/2006

Mr. V. Shekhar, Sr. Adv.

Mrs. Anjani Aiyagari, Adv.

Mrs. I. Madhavi, Adv.

Mr. K. Shivraj Choudhuri, Adv.

CA 38/2006

Mr. P.S. Narasimha, Adv.

Mr. Sridhar Potaraju, Adv.

Mr. D. Julius Reimai, Adv.

Mr. John Mathew, Adv.

CA 916/2006 &

Mr. A.V. Rao, Adv.

CA 6077/2005 Mr. Sateesh Gulla, Adv.

Mr. Prabhakar Parnam, Adv.

Mr. K. Rangadas, Adv.

Mr. Venkateswara Rao Anumolu, Adv.

SLP(C) 5598/2004 Mr. Satyajit A. Desai, Adv.

Ms. Anagha S. Desai, Adv.

Mr. Vikram Saluja, Adv.

Mr. Venkateswara Rao Anumolu, Adv.

Mr. E.C. Agrawala, Adv.

Mr. Anil Kumar Tandale, Adv.

5

Mr. Ravindra Keshavrao Adsure, Adv.

Mr. Naresh Kumar, Adv.

UPON hearing counsel the Court made the following $\label{eq:court} \text{O R D E R}$

C.A. NO.432/2004, C.A. NO. 433/2004, C.A. NO. 434/2004 AND C.A. NO. 436/2004

The appeals are allowed in terms of the signed order a $\operatorname{\mathsf{nd}}$ the

judgment dated 12/12/2003 of the Full Bench of the Bombay High Court

is set aside. Consequently, the High Court will now dispose of the writ

petitions in accordance with law, in the light of the judgment reported in ${\tt JT~2007~(5)~SC~201}.$

C.A. NO. 6069/2005, C.A. NO. 6077/2005, C.A. NO. 36/2006, C.A. NO. 37/2006, C.A. NO. 38/2006 AND C.A. NO. 916/2006

These appeals are allowed in terms of the signed order and the judgment dated 05/07/2005 of the Division Bench of the Andhra Pradesh High Court is set aside. The appeals, writ petitions and revision petitions are remitted back. Consequently, the High Court will now dispose of the writ appeals, writ petitions and civil revision petitions in accordance with law, in the light of the judgment reported in JT 20 (5) SC 201.

C.A. NO. 2819/2006 AND C.A. NO. 2821/2006

The appeals are dismissed in terms of the signed order. The appellant shall deposit 33.5% of Suit amount within three months.

C.A. NO. 2820/2006 AND C.A. NO. 2822/2006

In view of the order passed by us in C.A. Nos. 2819/ 2006 and 2821/2006 , these appeals do not survive and they are dismissed.

SLP(C) NO. 5598/2004

The question of law raised in this special leave petition is squarely covered decision of three-Judge Bench this Civi by а of Court in Appeal No.432/2004 δε ors., Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors., reported in JT 2007 (5) SC 201,. Accordingly, the special leave petition is dismissed.

6

SLP(C) NO. 5890/2004

07

The question of law raised in this special leave petition is squarely covered by decision of a three-Judge Bench of this Court in Civil Appe al

No.432/2004 & ors., Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors., reported in JT 2007 (5) SC 201,. Accordingly, the special leave petition is dismissed.

SLP(C) NO. 5592/2004

The question of law raised in this special leave petition is squarely covered by decision of a three-Judge Bench of this Court in Civil Appe al

No.432/2004 & ors., Greater Bombay Co-op. Bank Ltd. Vs. M/s. United

Yarn Tex. Pvt. Ltd. & Ors., reported in JT 2007 (5) SC 201,. Accordingly, the special leave petition is dismissed.

SLP(C) NOS. 15651-15652/2005

In view of the order by a three-Judge Bench of this Court in Civil Appeal No.432/2004 & ors., Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Pvt. Ltd. & reported in 2007 (5) SC 201, Yarn Tex. Ors., JΤ these special leave petitions are dismissed, as having no merit.

W.P.(C) NO. 182/2006

The petitioner has challenged the validity of Section 101 of Maharashtra Co-operative Societies Act, 1960 as being repugnant to Section 17 & 18 of Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and for consequential reliefs. In view of the law laid down by a three-Civil Judge Bench of this Court in Appeal No.432/2004 & ors., Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors., (JT 2007 (5) SC 201), writ petition is dismissed.

C.A. NO. 2178 OF 2007 @ SLP(C) NOS. 25246-25247/2005

The issues raised in these appeals are covered by the decision of a three-Judge Bench of this Court in $\,$ Civil Appeal No.432/2004 & connected

cases, Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors. reported in JT 2007 (5) SC 201.

Following the said decision and in terms of it, these appeals are allowed and the order of the High Court is set aside.

7

CRL.A. NO. 631 OF 2007 @ SLP(CRL) NO. 2071/2006

The view taken by the High Court has been negatived by the recent decision by a three-Judge Bench of this Court in Civil Appeal No.432/2004 & ors. decided on 04/04/2007, Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors., (JT 2007 (5) SC 201).

In view thereof, this appeal is allowed. The impugned order of the High Court is set aside. The matter is remitted to the Special Court -cumMetropolitan Sessions Judge who shall now proceed in accordance with law.

(Ravi P. Verma) (Anand Singh)

Court Master Court Master

[11 Signed orders are placed on the file]

8

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 432 OF 2004

GREATER BOMBAY COOP. BANK

APPELLANT(S)

LTD.

M/S. UNITED YARN TEX PVT.

RESPONDENT(S)

LTD. & ORS.

WITH

C.A. NO.433/2004; C.A. NO.434/2004 AND C.A. NO. 436/2004

ORDER

Intervention/Impleadment applications dismissed.

These appeals by special leave are filed against the judgment 12/12/2003 of the dated Bombay High Court allowing the writ petitions filed by borrowers of Co-operative Banks incorporated under the Maharashtra Co-operative Societies Act, 1960 ('MCS', for short) and Multi-State Co-operative Societies Act, 2002 ('MSCS Act', short). It upheld the contention of the borrowers that and from on the date on which the Debt Recovery Tribunals were constituted under the Recovery of Debts due to Banks and Financial Institutions

9

Act, 1993 ('Debt Recovery Act', for short) the Courts and Authorities under the MCS Act and NSCS Act would cease to have jurisdiction to

entertain the applications submitted by the Co-operative Banks for recovery of their dues.

The question involved in these appeals is answered by a three-Judge Bench of this Court in Civil Appeal No.432/2004 & connected cases, Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors. reported in JT 2007 (5) SC 201, holding as follows:

"Co-operative banks' established under the Maharashtra Co-operative Societies Act, 1960 [MCS Act, 1960]; the Andhra Pradesh Co-operative Societies Act, 1964 [APCS Act, 1964]; and the Multi-State Cooperative Societies Act, 2002 [MSCS Act, 2002] transacting the business of banking, do not fall within the meaning of 'banking company' as defined in Section 5(c) of the Banking Regulation Act, 1949 [BR Act]. Therefore, the provisions of the Recovery of Due to Banks and Financial Institutions Act, Debts 1993 [RDB Act] by invoking the Doctrine of Incorporation are not applicable to the recovery of dues by the co-operatives from their members.

The field of co-operative societies cannot be said to have been covered by the Central Legislation by

10

reference to Entry 45, List I of the Seventh Schedule of
the Constitution. Co-operative Banks constituted
under the Co-operative Societies Acts enacted by the
respective States would be covered by co-operative
societies by Entry 32 of List II of Seventh Schedule of
the Constitution of India."

In view thereof, the appeals are allowed and the judgment dated 12/12/2003 of the Full Bench of the Bombay High Court is set aside. Consequently, the High Court will now dispose of the writ petitions in accordance with law, in the light of the judgment reported in JT 2007 (5) SC 201.

		•		•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	• 1	J
(Н	. I	Κ.		S	E	M	A)										

New Delhi;J.

April 18, 2007.

11

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6069 OF 2005

THE PRUDENTIAL CO-OPERATIVE

APPELLANT(S)

BANK LTD.

Versus

G.S. CHAKRAPANI & ORS.

RESPONDENT(S)

WITH

C.A. NO. 6077/2005; C.A. NO. 36/2006; C.A. NO. 37/2006; C.A. NO. 38/2006 AND C.A. NO. 916/2006;

ORDER

These appeals by special leave are filed against the judgment dated 05/07/2005 of the Andhra Pradesh High Court allowing the writ appeals, writ petitions and civil revision petitions filed by borrowers of Co-operative Banks incorporated under the Andhra Pradesh Co-operative Societies Act, 1964 ('Act', for short). It upheld

the contention of the borrowers that on and from the date on which the Debt Recovery Tribunals were constituted under the Recovery of Debts due to Banks and Financial Institutions Act, 1993 ('Debt Recovery Act', for short) the Courts and Authorities under the Act 12

would cease to have jurisdiction to entertain the applications submitted by the Co-operative Banks for recovery of their dues.

A three-Judge Bench of this Court has rejected the said contention in Civil Appeal No.432/2004 & connected cases, Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors. reported in JT 2007 (5) SC 201, holding as follows:

"Co-operative banks' established under the Maharashtra Co-operative Societies Act, 1960 [MCS Act, 1960]; the Andhra Pradesh Co-operative Societies Act, 1964 [APCS Act, 1964]; and the Multi-State Cooperative Societies Act, 2002 [MSCS 2002] Act, transacting the business of banking, do not fall within the meaning of 'banking company' as defined in Section 5(c) of the Banking Regulation Act, 1949 [BR

Act]. Therefore, the provisions of the Recovery of

Debts Due to Banks and Financial Institutions Act,

1993 [RDB Act] by invoking the Doctrine of

Incorporation are not applicable to the recovery of

dues by the co-operatives from their members.

The field of co-operative societies cannot be said to have been covered by the Central Legislation by reference to Entry 45, List I of the Seventh Schedule of the Constitution. Co-operative Banks constituted under the Co-operative Societies Acts enacted by the respective States would be covered by co-operative

13

societies by Entry 32 of List II of Seventh Schedule of the Constitution of India."

In view of it, these appeals are allowed and the judgment dated 05/07/2005 of the Division Bench of the Andhra Pradesh High Court is set aside. The appeals, writ petitions and revision petitions are remitted back. Consequently, the High Court will dispose of the writ appeals, writ petitions and civil revision now petitions in accordance with law, in the light of the judgment

reported in JT 2007 (5) SC 20	1.
	J.
	(H.K. SEMA)
New Delhi;	J.
April 18, 2007.	(R.V. RAVEENDRAN)
	14
IN THE SUPRE	ME COURT OF INDIA
CRIMINAL APPELL	ATE JURISDICTION
CRIMINAL APP	EAL NO. 631 OF 2007
[Arising out	of SLP(CRL) No.2071/2006]
STATE OF ANDHRA PRADESH	APPELLANT(S)
	Versus
BOORUGU MURALIDHAR & ORS.	RESPONDENT(S)
ETC.	

ORDER

Leave granted.

The this order dated challenge in appeal is the to 14/09/2005 passed by the High Court of Andhra Pradesh in Criminal Petition Nos. 3476 and 3489 of 2005 whereby the High Court CC.No.5/2003 file quashed the proceedings in on the of the Special Court-cum-Metropolitan Sessions Judge, Nampally, Hyderabad in so far as the offence punishable under Section 5 of the Andhra Pradesh Protection of Depositors of Financial Establishments Act 1999 ('Act', for short) and issued а consequential direction to return the charge sheet so as to enable the Deputy Superintendent of Police, C.I.D. Zone

15

to present the same before the appropriate court for the other offences (under Section 120B, 420 & 409 of IPC). The High Court has taken the aforesaid view the premise that Co-operative on Banks come within the ambit of 'Banking Company' defined under Section 5(1)(c) of Banking Regulation Act 1949 and that, therefore, such Banks are 'Financial Establishments' not within the meaning of Section 2(c) of the Act. The view taken by the High Court has been negatived by the recent decision by а three-Judge Bench of this Court in Civil Appeal No.432/2004 & ors. decided on 04/04/2007, Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors., (JT 2007 (5) SC 201). In view thereof, this appeal is allowed. The impugned order of the High Court is set aside. The matter is remitted to the Special Court-cum-Metropolitan Sessions Judge who shall now proceed in accordance with law.J. (H.K. SEMA) New Delhi;J. April 18, 2007. (R.V. RAVEENDRAN) 16 IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION CIVIL APPEAL NO. 2178 OF 2007

[Arising out of SLP(C) No.25246-25247/2005]

Versus

M/S. HI-TECH INTEGRATED

RESPONDENT(S)

SHRIMP CULTURE LTD. & ORS.

ORDER

Leave granted.

The State of Andhra Pradesh has filed these appeals by special leave challenging the judgment and order dated 05/07/2005 allowing W.P.No.5606/2000 and W.P. 16887/2003 (filed by respondents 1 and 2 in respective appeals) and holding that Cooperative Banks cannot approach the forums under the Andhra Pradesh Societies Act, 1964 for recovery of loan amounts and that they will have to approach the Debt Recovery Tribunals.

17

The issues raised in these appeals are covered by the decision of a three-Judge Bench of this Court in Civil Appeal No.432/2004 & connected cases, Greater Bombay Co-op. Bank Ltd. Vs. M/s. United

Yarn Tex. Pvt. Ltd. & Ors. reported in JT 2007 (5) SC 201.

Following the said decision and in terms of it, these appeals are allowed and the order of the High Court is set aside.

(H.K. SEMA)

18

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO. 182 OF 2006

MRS. SHIVANGI D. SHAH PETITIONER(S)

Versus

STATE OF MAHARASHTRA & ORS. RESPONDENT(S)

ORDER

The petitioner has challenged the validity of Section 101 of

Maharashtra	Co-operative	Societies	Act, 196	0 as	being	repugna	nt to	
Section 17	& 18 of	Recovery	of Debts	Due	to Bank	s and	Finar	ncial
Institutions	Act, 1993	and for	consequent	ial re	eliefs.	In	view o	of the
law laid	down by a	three-Judge	Bench	of thi	s Court	in	Civil	Appeal
No.432/2004	& ors., Gi	reater Bomba	y Co-op.	Bank	Ltd. Vs	. M/s.		
United Yarn T	ex. Pvt. Ltd.	& Ors., (JT 2	007 (5) SC	201), wr	rit petiti	on		
is dismissed.								
			• •			J.		
			(H.K. SEM	IA)			
New Delhi;					J			
April 18, 200	7.		AVEENDRAN)					
		1						
	IN THE SUPREM	E COURT OF IN	DIA					
	CIVIL APPELI	ATE JURISDICT	ION					
SPECIAL L	EAVE PETITION	(C) NO.15651-	15652 OF 20	05				
GOPAL SHETTY	& ANR.					PETITIO	NER(S)	
				Vergus				

ORDER

In view of the order by a three-Judge Bench of this Court in
Civil Appeal No.432/2004 & ors., Greater Bombay Co-op. Bank Ltd.
Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors., reported in JT 2007 (5)
SC 201, these special leave petitions are dismissed, as having no merit.
J.
(H.K. SEMA)
New Delhi;
April 18, 2007. (R.V. RAVEENDRAN)
20
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (C) NO.5592 OF 2004

KISHAN KRISHI UDYOG PVT. LTD.

PETITIONER(S)

ORDER

	The o	question	of law	raised	ın	this	special	Leave	petition	18
squarely	covere	ed by do	ecision of	a three	e-Judg	re Benc	h of th	nis Court	t in	
Civil Aŗ	peal No	o.432/200	4 & ors.,	Greater I	Bombay	Co-op.	Bank Ltd.			
Vs. M/s.	United	d Yarn Te	x. Pvt. Ltd	. & Ors.	, repo	orted i	n JT 2007	(5)		
SC 201,.	Accord	dingly, th	ne special	leave pet:	ition	is dism	nissed.			
								J.		
					(H.K. SE	SMA)			
New Delhi	.;			• •				г.		
April 18,	2007.		(R.	V. RAVEENI	DRAN)					

21

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (C) NO.5890 OF 2004

DEPUTY REGISTRAR (II) CO-OPERATIVE SOCIETIES & ORS. RESPONDENT(S)

ORDER

The question of law raised in this special leave petition is squarely covered by decision of a three-Judge Bench of this Court in Civil Appeal No.432/2004 & ors., Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors., reported in JT 2007 (5) SC 201,. Accordingly, the special leave petition is dismissed.

....J.

(H.K. SEMA)

New Delhi;J. April 18, 2007.

(R.V. RAVEENDRAN)

22

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (C) NO.5598 OF 2004

Versus

DEPUTY REGISTRAR (II) CO-

RESPONDENT(S)

OPERATIVE SOCIETIES & ORS.

ORDER

The question of law raised in this special leave petition is squarely covered by decision of a three-Judge Bench of this Court in Civil Appeal No.432/2004 & ors., Greater Bombay Co-op. Bank Ltd.

Vs. M/s. United Yarn Tex. Pvt. Ltd. & Ors., reported in JT 2007 (5)

SC 201,. Accordingly, the special leave petition is dismissed.

.....J.

(H.K. SEMA)

New Delhi;J.

April 18, 2007. (R.V. RAVEENDRAN)

23

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2819 OF 2006

SMT. SUDESH R. GUPTA & ORS.

APPELLANT(S)

Versus

PANCHSHEEL MERCANTILE CO-

RESPONDENT(S)

The

OPERATIVE BANK LTD. & ORS.

WITH

CIVIL APPEAL NO. 2821/2006

ORDER

18/2004 before the Gujarat State Co-operative Tribunal.

challenge in this appeal is to the order dated 06/07/2004 passed by the High Court of Gujarat in Special Civil Applications No.

1885/2004 and 1888/2004. The respondent filed Summary Suits

under Section 99(4) of the Gujarat Co-operative Societies Act 1961.

The appellants filed defence applications. The Joint Registrar and

Member, Board of Nominees, Surat Division, Surat by orders dated

29/12/2003 dismissed the said defence applications. Aggrieved

thereby, the appellants preferred a Revision Nos.17/2004 and

Tribunal allowed the Revision Applications partly by order dated

24

13/01/2004 and the original authority was directed to grant leave to

defend on condition of payment of 33.5% of the Suit claim by the appellants.

Aggrieved thereby, the appellants filed writ petitions before the High Court of Gujarat. Two questions were raised before the High Firstly, the Authority constituted under the State Co-operative entertain Societies Act had no jurisdiction to the suits after the establishment of Debt Recovery Tribunals under the Recovery of Debts due to Bankers and Financial Institutions Act, 1993. Secondly, limitation. view the suits were barred by In of decision by threeа Judge Bench of this Court in Civil Appeal No.432/2004 & ors., Greater Bombay Co-op. Bank Ltd. Vs. M/s. United Yarn Tex. Pvt. Ltd.

2007 201) jurisdiction Ors., (JT (5) SC the question of more Authority Co-operative Societies Act survives and the under the does have jurisdiction. Regarding the second contention with regard to the

limitation, the High court has not decided the question of limitation
but left it open to the Authority to decide in accordance with law. We
find no reason to interfere with the same. Leave to defend has been
allowed by payment of 33.5% of the Suit amount. If the appellant
makes the payment of 33.5% of the suit amount, she shall be entitled
to defend the suit and raise all contentions before the concerned
25
Authority including the plea of limitation.
Subject to the aforesaid clarification, the appeals are
dismissed. The appellant shall deposit 33.5% of Suit amount within
three months.
J.
(H.K. SEMA)
New Delhi;
April 18, 2007. (R.V. RAVEENDRAN)

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2820 OF 2006

SMT. SUDESH R. GUPTA & ORS.	APPELLANT(S)
Versus	
PANCHSHEEL MERCANTILE CO-	RESPONDENT(S)
OPERATIVE BANK LTD. & ORS.	
WITH	
CIVIL APPEAL NO. 2822/2006	
ORDER	
In view of the order passed by us in C.A. Nos. 2819/2006	and
2821/2006, these appeals do not survive and they are dismissed.	
	J.
(H.K. SEMA)	
New Delhi;J.	
April 18, 2007. (R.V. RAVEENDRAN)	